SURVEY OF INDIAN DEVELOPMENT PROGRAMMES BY THE U.S. TECHNICAL CO-OPERATION MISSION OFFICIALS

145. SHRI M. VALIULLA: Will the Minister for FINANCE be pleased to state:

(a) whether the Director of the United States Technical Co-operation Mission Mr. Clifford Wilson and its counsellor Mr. James Grant, made any survey of the various development programmes in all the States in India undertaken under the aegis of the Mission; and

(b) if so, what is their view of the work done so far in each State?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH): (a) Government of India have no information.

(b) Does not arise.

INTERNATIONAL FINANCE CORPORATION

146. SHRI M. VALIULLA: Will the Minister for FINANCE be pleased to state:

(a) whether Government have decided to become a member of the proposed International Finance Corporation;

(b) if so, what is the value of the shares which Government propose to purchase; and

(ci who are entitled to become mem|rs of the Corporation?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH); (a) Yes, Sir.

(b) Rs. 2-11 crores (\$ 4-43 million).

(c) Only members of the International Bank for Reconstruction and Development are entitled to become members of the Corporation.

भारत में चौरी से लाया गया सौना और चांदी

१४७. भी कृष्णकास्त व्यासः क्या वित्त मंत्री ग्रह बताने की कृपा करेंगे कि १४ अगस्त, १९४७ से मार्च १९४४ के अन्त तक क्रमशः प्रत्येक संपूर्ण चितीय दर्घ में अथवा उसके कुछ भाग में (१) भारत में साने तथा चांदी की कितनी मात्रा चौरी से लाई गई, आँर (२) सरकार द्वारा अन्त किए गए साने ऑर चांदी का कल मूल्य कितना हें ?

[GOLD AND SILVER SMUGGLED INTO INDIA

147. SHRI KRISHNAKANT VYAS: Will the Minister for FINANCE be pleased to state (i) the quantity of gold and silver smuggled into India; and (ii) the total value of such gold and silver confiscated by Government, in each complete financial year or part thereof from the 15th August 1947 to the end of March 1955?]

राजस्व तथा प्रतिरक्ता स्थय मंत्री (श्री अरुण चन्द्र गुज़ा): (१) तथा (२). स्वना की तात्कालिक मारित नहीं हैं' ऑर इसं इक्ट्ठा करने में जो समय ऑर श्रम लगेगा यह परिणाम की तुलना में वर्ही अधिक होगा।

t[THE MINISTER FOR REVENUE AND DEFENCE EXPENDITURE (SHRI A. C. GUHA): (i) and (ii). The information is not readily available and its collection would involve time and labour not commensurate with the result.]

15-YEAR ANNUITY CERTIFICATES

148. SHRI M. GOVINDA REDDY: Will the Minister for FINANCE be pleased to state:

(a) the total investment so far made in the 15-year Annuity Certificates; and

(b) the total payments made to the holders of these certificates each month since the commencement of the period of payment to the end of April 1955?

THE MINISTER FOR REVENUE AND DEFENCE EXPENDITURE (SHRI A. C. GUHA): (a) About Rs. 70-77 lakhs up to the end of July 1955.

English translation.

(b) The following amounts were paid during each of the months up to the end of April 1955: —

Rs. August 1954 5,750 September 1954 6,750 October 1954 11,775 November 1954 16,625 December 1954 18,925 January 1955 25,650 February 1955 27,400 March 1955 35,525 April 1955 33,825

LEAVE OF ABSENCE TO (i) SHRI G. B. MOHTA AND (ii) SHRI H. D. RAJAH

MR. CHAIRMAN: I have to inform hon. Members that the following letter has been received from Shri Gopaldas Mohta: —

"My wife has been suffering from blood pressure and other ailments fox some time and her condition is now causing considerable anxiety. I am, therefore, required to attend on her continuously. I, therefore, apprehend that I may not be able to attend the Tenth Session of the Rajya Sabha. I request that I may kindly be permitted to remain absent from the meetings of the Tenth Session of the Rajya Sabha."

Is it the pleasure of the House that permission be granted to Shri Gopaldas Mohta for remaining absent from the meetings of the House during the current session?

(No hon. Member dissented.)

MR. CHAIRMAN: Permission to remain absent is granted.

MR. CHAIRMAN: I have to inform 'hon. Members that the following letter has been received from Shri H. D. Rajah: —

"As I am proceeding to the **U.S.A.** for medical treatment, I shall not be able to attend the session of the Rajya Sabha.I, therefore, requestyou to grantme leave of absencetill I recoverand return to theHouse."House.

Is it the pleasure of the House that permission be granted to Shri H. D. Rajah for remaining absent from the meetings of the House during the current session?

(No hon. Member dissented.)

MR. CHAIRMAN: Permission to remain absent is granted.

PAPERS LAID ON THE TABLE

MINISTRY OF FINANCE (REVENUE DIVISION) OTIFICATIONS RELATING TO (i) THE LLOWANCE OF DRAWBACK IN RESPECT OF UTY-PAID GALVANISED IRON WIRE, GAUZE, ETC. AND (ii) PUBLISHING THE CUSTOMS DUTIES DRAWBACK (GALVANISED IRON WIRE PRODUCTS) RULES, 1955

THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI) : Sir, on behalf of Shri A. C. Guha, I lay on the Table a copy of each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878:

- (i) Ministry of Finance (Revenue Division) Notification No. 100, dated the 18th June, 1955, relating to the allowance of drawback in respect of duty-paid galvanised iron wire used in the manufacture of galvanised iron wire gauze, mesh, netting and chain link fencing.
- (ii) Ministry of Finance (Revenue Division) Notification No. 101, dated the 18th June, 1955, publishing the Customs Duties Drawback (Galvanised Iron Wire Products) Rules, 1955. [Placed in Library. See No. S-286/55 for (i) and (ii).]